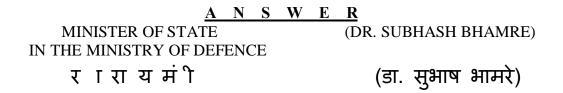
GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE PRODUCTION LOK SABHA UNSTARRED QUESTION NO.1409 TO BE ANSWERED ON THE 27TH DECEMBER, 2017

FDI IN DEFENCE

1409. SHRIMATI RANJANBEN BHATT:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether the Government proposes to allow 100 per cent FDI in Defence Sector;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?



(a) to (c): The Government vide Press Note No.5 (2016 Series) (Available at <u>www.dipp.nic.in</u>) has notified revised FDI policy under which FDI in defence sector is allowed under automatic route upto 49% and beyond 49% through Government route wherever it is likely to result in access to modern technology or for other reasons to be recorded. Further, FDI in defence industry sector is subject to industrial license under Industries (Development & Regulation) Act, 1951 and manufacturing of small arms and ammunition under the Arms Act, 1959.
